



2026:AHC-LKO:4629-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 503 of 2026

M/S Loha Brick Field Old Name Haji Jaleel
Ahmad Ent Bhatta, Thru. Proprietor Sri
Nijamuddin

.....Petitioner(s)

Versus

Member Secretary, U.P. Pollution Control Board,
Lucknow And Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ajey Singh
Counsel for Respondent(s)	:	Ashok Kumar Verma

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard.

2. By means of this petition, the petitioner, namely, M/S Loha Brick Field Old Name Haji Jaleel Ahmad Ent Bhatta seeks the following prayer:-

"[I] Issue a writ, order or direction in the nature of Mandamus thereby commanding and directing the opposite party No. 2 to issue the consent order in pursuance of the application filed by the petitioner on 03.01.2026 before the opposite party No. 1, as contained in Annexure No. 1 to this writ petition, with immediate effect, in the interest of justice.

[II] Issue a writ, order or direction in the nature of Mandamus thereby commanding and directing the opposite party No. 2 to take immediate action on the application No. 35160116 which is pending before him, in the interest of justice.

[III] Issue such other order or direction, which this Hon'ble Court may deem, fit and proper under the facts and circumstances of the case, in favour of the petitioner.

[IV] Allow the writ petition with cost. "

3. As claimed, the petitioner was granted such consent order earlier which expired in the year 2020. A fresh application has been filed now. However, learned counsel for the U.P. Pollution Control Board says that

for the same brick-kiln, the consent order has already been issued on 22.05.2025 in the name of M/s Golden Ent Bhatta Old Name Haji Jaleel Ahmad Ent Bhatta. He has placed before us the consent order dated 22.05.2025 in favour of M/s Golden Ent Bhatta. Copy of the above mentioned consent order has also been given to petitioner's counsel.

4. The matter involves disputed questions of fact. We cannot proceed any further. Petitioner, if there is a cause and if aggrieved, can avail the remedies prescribed in the law.

5. Accordingly, the petition is **disposed of**.

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 21, 2026

Shanu/-